

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

M.A.330 of 1996  
No. M.A.210 of 1996  
(O.A.674 of 1996)

Date of Order : 18.10.1996

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.  
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

MANICK LAL DEY

Vs.

UNION OF INDIA & ORS.

For the applicant : Mr. B. Mukherjee, counsel.

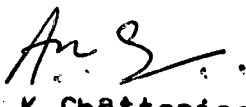
For the respondents : Mr. C. Samadder, counsel.

ORDER

Hearing the 1st.counsel for the parties, we consider the party proposed to be added is a necessary party. In the circumstances, M.A.330 of 1996, which is an application for addition of party, is allowed. The proposed party be added as a respondent in the O.A. The applicant may take appropriate steps to amend the application.

2. M.A.330 of 1996 is disposed of.
3. Interim order already made in M.A.210 of 1996 shall continue till 3.12.1996 when O.A.674 of 1996 and M.A.210 of 1996 will be listed.

  
(M.S. Mukherjee)  
Administrative Member

  
(A.K.Chatterjee)  
Vice-Chairman